

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 601  
IB-478(ND)/2020

**IN THE MATTER OF:**

**M/s. Relainace Home Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Jubilant Malls Pvt. Ltd. And Others**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 10.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor :Adv. Sunanda Tulsyan.**

**For the Respondent/Corporate Debtor:**

**ORDER**

Mr. Gaurav Mitra, Ld. Counsel appearing for the Respondent sought pass over in the matter, however the matter could not be taken up for hearing thereafter due to paucity of time. List the matter on **16.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**